New Delhi, the 15th September, 2010

G.S.R. 763(E).—In exercise of the powers conferred by clause (ii) of section 66 of the Prevention of Money Laundering Act, 2002 (15 of 2003), the Central Government on being satisfied that it is necessary in public interest to do so, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance, Department of Revenue, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 381(E), dated the 27th June, 2006, namely:—

In the said notification, after serial number (12) and the entries relating thereto the following entries shall be inserted, namely:—

"(13) State Police Department; and

(14) Regulator, as defined under clause (fa) of rule 2 of the Prevention of Money Laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and

S.R. MEENA, Under Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 381 (E) dated the 27th June, 2006 subsequently amended vide number G.S.R. 929 (E) dated the 29th December, 2009.